MINUTES OF THE MEETING No. 2014 dated 19.09.2013, UNDER THE CHAIRMANSHIP OF Shri V.K. Sriramulu, ADD, DGFT

LIST OF CASES PROPOSED TO BE DISCUSSED AT OPEN MEETING

1. Shri Sunil Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri Inder Singh, Consultant, Deptt. of CAPEXIL(Non-Tariff), Shastri Bhawan, New Delhi
3. Shri Raja Shankar, Sr. Director (Control of Foreign Trade, Access Consultant-IV), Office of DGFT, Udyog Bhawan, New Delhi
4. Shri G. Karunanit, Foreign Trade Development Officer, Access Consultant - IV, Office of DGFT, Udyog Bhawan, New Delhi

The Committee has considered minutes of the AGC Meeting No.22 for confirmation and confirmed and adopted the same without any change.

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Case No. 04/ 131 File No. 5/ 131 Dated 24.9.2013	M/s Mirror Data Labs (P) Ltd. Plot No. 8/18 (Old No. 6/8)(Old No. 6) Mathura Road, Faridabad, Haryana Sub. No. 0010422772 dated 23.06.2009

Committee considered the case as per Agenda and noted that the case has been examined by Technical Authority, Department of Industrial Policy & Promotion, based on the additional information/documents furnished by the firm vide letter dated June 21, 2013. The firm has submitted their reply enclosing hard copy of application, License Copy, a declaration for export & import items, FOA Certificate, A.R.E. – 1, Export Invoice, Shipping Bill, raw material specifications etc.

While examining the application and shipping bills, it is observed that the unit of export items in Numbers whereas in shipping bills/ Export invoice/ ARE-1 (duly authenticated by central excise), it is given in grams. After obtaining all corroborative evidences from the firm, Technical Authority, Department of Industrial Policy & Promotion, observed that the weight of raw Numbers of export items, i.e. **01.00 grams**, export item 2 is **02.00 grams**, export item 3 is **03.00 grams**, export item 4 is **01.00 grams**, and Export Item 4 is **00.00 grams**.

The firm has also submitted a copy of approved Remote Area Exporter-Importer Code, declaration regarding imported and export items and they have obtained 100% sourcing of raw materials which, inter alia, terms of Technical Authority, Department of Industrial Policy & Promotion, appears to be reasonable. However, component is allowed as not to net basis.

Taking all the above facts and circumstances into consideration, Committee, based on the written recommendations of Department of Industrial Policy & Promotion, furnished vide their U.O. No. 7/10/2013/ TPM/ 1014 dated 2.09.2013, decided to reconsider and approve norms, as under:-

Export Items:

S.No.	Description of Item	Quantity
1	HOT WAX ROLL ON WITH CLOTH	01.00 Number
2	HOT WAX WITH NON WOVEN STRIPS	02.00 Number
3	HOT WAX WITH NON WOVEN STRIPS WITH ALCOHOL	03.00 Number
4	WAX WITH CLOTH STRIPS	01.00 Number
5	WAX WITH CLOTHSTRIP WITH CHEMICAL	00.00 Number

Import Items:

S. No.	Description of Item	Qty Recommended
1	FUME NORTH FOR MENS MOUSTACHE/BEARD FUMIGATION LOTION	Metric Ton
2	PHENOXIP AB	18.00 Kg
3	OROSOMA EC75	2.00 Kg
4	SILICONE, STEARATE (PEG)	18.00 Kg
5	GAS TO WATH (CHEMICAL GAS)	Kg
6	CAPRYLIC/CAPRIC TRIGLYCERIDE / MIRPETOL 318	2.00 Kg
7	ETHANOL ALCOHOL (LANETTE 16)	312.00 Kg
8	ETHANE, 2-(DIPHENYLPHOSPHINO)-1,2-DIPHENYL-, (R,R)-, [(1,5-CYCLOOCTADIENE)-RHODIUM(I)] TETRAFLUOROBORATE	0.50 Kg
9	MULTIFUNCTIONABLE ALCOHOL	2.00 Kg
10	WAXTHAN GUMMIS TROL 1000	3.00 Kg
11	SODIUM PYROPHOSPHATE (DIBASIC) MOLECPRO FILLPARK (CFN0001)	3.00 Kg
12	LAVIGARD Q	2.00 Kg
13	BIO-UNIFIX	18.00 Kg
14	FRAGRANCE PP 3312 VIOLET	12.00 Kg
15	NEB PHOSPHA-8 (FATTACT LITER)	2.00 Kg
16	FUME NORTH HAND PROTECTION CONCENTRATE	Metric Ton
17	ETHANOL ALCOHOL (LANETTE 16)	1000.00 Kg
18	CAPRYLIC/CAPRIC TRIGLYCERIDE / MIRPETOL 318	100.00 Kg
19	CETYL ALCOHOL(LANETTE 16)	18.00 Kg
20	CITTHROL 1000 SAXO	312.00 Kg
21	SOFTSMAXAR	2.00 Kg
22	ALTHROPIRIN/ANTIAGE TEA 30MG	Kg
23	CETRAMETH- 200/ARALON 812	2.00 Kg
24	OROSAMIN- CAP	2.00 Kg
25	ESTERN- ALDEHYDE REAR 4000	Kg
26	SODIUM PYROPHOSPHATE (DIBASIC) MOLECPRO FILLPARK (CFN0001)	3.00 Kg
27	EST. GRIMILA EUTE	Kg
28	SWEET LIQUORICE (ALCOHOLIC) SWEET LIQUORICE OIL INFRENZ PFLUP	2.00 Kg
29	FINALL GRIMILA EUT (TA MONE)	Kg
30	FUME NORTH HAND PROTECTION CONCENTRATE DRY HANDS	Metric Ton
31	ETHANOL ALCOHOL (LANETTE 16)	312.00 Kg
32	CAPRYLIC/CAPRIC TRIGLYCERIDE / MIRPETOL 318	100.00 Kg
33	CETYL ALCOHOL(LANETTE 16)	18.00 Kg
34	CITTHROL 1000 SAXO	312.00 Kg
35	OROSAMIN- CAP	2.00 Kg
36	CETRAMETH- 200/ARALON 812	2.00 Kg
37	ESTERN- ALDEHYDE REAR 4000	Kg
38	SODIUM PYROPHOSPHATE (DIBASIC) MOLECPRO FILLPARK (CFN0001)	3.00 Kg
39	SWEET LIQUORICE (ALCOHOLIC) SWEET LIQUORICE OIL INFRENZ PFLUP	100.00 Kg
40	FINALL GRIMILA EUT (TA MONE)	Kg
41	CETRAMETH- 200/ARALON 812	Metric Ton
42	OROSAMIN- CAP	2.00 Kg
43	ESTRAPONE CASNARRIN 250 ETTTRS	2.00 Kg
44	ESTRAPONE CASNARRIN 250 COMPTARD	Kg
45	EST. GRIMILA	2.00 Kg

The above decision shall supersede the decision of Norms Committee AC's Meeting No. 1337 dated 28.10.2010. This is only for regularization purpose. No further imports/exports shall be allowed, as the licence has already expired.

CA.A, New Delhi, to take further necessary action, as per above decision of Norms Committee.

Case No. 04/ 131 File No. 5/ 131 Dated 24.9.2013	M/s Mirror Data Labs (P) Ltd. Plot No. 8/18 (Old No. 6/8)(Old No. 6) Mathura Road, Faridabad, Haryana Sub. No. 0010422772 dated 23.06.2009

Committee considered the case as per Agenda and noted that the case has been examined by Technical Authority, Department of Industrial Policy & Promotion, based on the additional information/documents furnished by the firm vide letter dated June 21, 2013. The firm has submitted their reply enclosing hard copy of application, License Copy, a declaration for export & import items, FOA Certificate, A.R.E. – 1, Export Invoice, Shipping Bill, raw material specifications etc.

While examining the application and shipping bills, it is observed that the unit of export items in Numbers whereas in shipping bills/ Export invoice/ ARE-1 (duly authenticated by central excise), it is given in grams. After obtaining all corroborative evidences from the firm, Technical Authority, Department of Industrial Policy & Promotion, observed that the weight of raw Numbers of export items, i.e. **00.00 grams**, export item 2 is **21.00 grams**, export item 3 is **0.00 grams** and Export item 4 is **0.00 grams**.

The firm has also submitted a copy of approved Remote Area Exporter-Importer Code, declaration regarding imported and export items and they have obtained 100% sourcing of raw materials which, inter alia, terms of Technical Authority, Department of Industrial Policy & Promotion, appears to be reasonable. However, component is allowed as not to net basis.

Taking all the above facts and circumstances into consideration, Committee, based on the written recommendations of Department of Industrial Policy & Promotion, furnished vide their U.O. No. 7/10/2013/ TPM/ 1014 dated 2.09.2013, decided to reconsider and approve norms, as under:-

Export Items:

S.No.	Description of Item	Quantity
1	Hot Wax Roll On With Cloth (Facial Waxes Product)	00.00 Number
2	Hot Wax With Non Woven Strips (Facial Waxes Product)	21.00 Number
3	Hot Wax With Non Woven Strips With Alcohol (Facial Waxes Product)	0.00 Number
4	Wax With Cloth Strips (Facial Waxes Product)	0.00 Number

Import Items:

S. No.	Description of Item	Qty Recommended
1	Fuming Cabinet Cleaning Gas Tube Valve (Material of Construction) Cu-0.05% Sn-0.05% (Spare)	Nos/Sets
2	Fuming Cabinet Cleaning Gas Tube Valve (Material of Construction) 70% Cu-30% Zn (Spare)	Nos/Sets
3	Gas Sampling Pipe Chemical Lumbo (Material of Construction) 70% Cu-30% Zn (Spare)	Nos/Sets
4	Pheromone (Fixed SOG) (Prepd.Lactones, Methylpyrazines, Methylpyrazines, Methylpyrazines, Methylpyrazines)	304.31 Kg
5	Rectal TK (Tetradecyl Prop(Hydroxyethyl)Amine)	200.00 Kg
6	Rosemary (Extract Dry, Stance Plant extract)	17.47 Kg
7	Lanette 16 (Cetanol Alcohol, Sodium Cetearyl sulphate)	1,710.00 Kg
8	Kurdulgin 61 (Carbowax 12)	149.00 Kg
9	Primrose Extract (Plant Extract)	7.00 Kg
10	Extract Chamomile 20375	78.00 Kg
11	Eau Oil 0000/0001 (cool fresh fragrance)	89.10 Kg
12	Carbopol Aqua 97 (Polymer (Carbomer)	3,961.60 Kg
13	Tanagan (Sodium Lauroyl Sulfate)	2,994.00 Kg
14	Soda Glycinate(Amino 7 (DNA)(Sodium hydroxide)	88.00 Kg
15	Perlaquam 918 (Cocos Glycerate)	1,450.00 Kg
16	Euperlan PK 3000 (Glycol distearate, Lauroyl-4, Cocamidopropyl betaine, Amino acid)	598.97 Kg
17	Dermene Extra (Dandelion 20375)	39.00 Kg
18	Hydrolatex F 6230(Acrylic PK 45 (Fatty acid amide polymer)	598.97 Kg
19	Kurdulgin OP (20000)	39.75 Kg
20	Glycerin 99(Methylparaben)	59.00 Kg
21	Mineral shell Powder	299.00 Kg
22	Pumice Sand 20 mesh (Insulation)	1,490.00 Kg
23	Tamper Proof Label	Nos/Sets
24	Hulline (Spur)	321.00 Kg
25	Tween 20	39.00 Kg
26	20. E. Avantgle 5/10 (500842) (Transphorp) (Acetate)	6.00 Kg

The above decision shall supersede the decision of Norms Committee AC's Meeting No. 1130 dated 11.06.2008. This is only for regularization purpose. No further imports/exports shall be allowed, as the licence has already expired.

CA.A, New Delhi, to take further necessary action, as per above decision of Norms Committee.

Office of Directorate General of Foreign Trade
New Delhi-II

Page 17 Decisions(DGFT):

MINUTES NUMBER 2/2013, AGC's 2013 **MEETING DATE** 18.09.2013

1	File No.04/0/0/0, AGC's 2/2013 DGFT File No.0010422772 dated 23.06.2009	File No. Name: M/s. ANDRA COMPUTER PERIPHERALS IEC No. 1011000000 dated 23.06.2009	Name of Norms Committee: AGC's 2/2013 Date of Meeting: 18.09.2013 Case No. Date: 04/131 dated 24.09.2013 Norms Committee: AGC's 2/2013	Status: Norms Relaxation Status of Norms:
	Decision: The Committee considered the case as per agenda and decided that the case may be considered by RA-A, Cochin, in terms of Para 2 of Public Notice No. 07 (RE-2013)/2009-2014 dated 11.9.2013, and, consequently, withdraw the case from the agenda.			
2	File No.04/0/0/0, AGC's 2/2013 DGFT File No.0010422772 dated 23.06.2009	File No. Name: MEGHANA PRODUCTS IEC No. 1011000000 dated 23.06.2009	Name of Norms Committee: AGC's 2/2013 Date of Meeting: 18.09.2013 Case No. Date: 04/131 dated 24.09.2013 Norms Committee: AGC's 2/2013	Status: Norms Relaxed Status of Norms:
	Decision: Considered 16.07.& 17.07.2013 issued for hard copy of Application. Another E-mail to be issued for hard copy. Deferred for 2.10.2013.			
3	File No.04/0/0/0, AGC's 2/2013 DGFT File No.0010422772 dated 23.06.2009	File No. Name: RODIA INTERNATIONAL LIMITED IEC No. 1011000000 dated 23.06.2009	Name of Norms Committee: AGC's 2/2013 Date of Meeting: 18.09.2013 Case No. Date: 04/131 dated 24.09.2013 Norms Committee: AGC's 2/2013	Status: Norms Relaxed Status of Norms:
	Decision: Considered on 16, Mumbai, on 11.07.2013 & 12 issued for hard copy of application and Email dated 11.07.2013 sent to Rodia E.T. Dias. Reminder to be issued to Rodia Central Excise Data. Deferred for 2.10.2013.			
4	File No.75/0/0/0, AGC's 2/2013 DGFT File No.0010422772 dated 23.06.2009	File No. Name: MODERN PRINTING PRESS GROUP IEC No. 1011000000 dated 23.06.2009	Name of Norms Committee: AGC's 2/2013 Date of Meeting: 18.09.2013 Case No. Date: 04/131 dated 24.09.2013 Norms Committee: AGC's 2/2013	Status: Norms Relaxed Status of Norms:
	Decision: The Committee considered the case as per agenda. The omitted licence corrected by Rodia Norms committee (Vide U.O. 6/2/2013 F. Cochin) is informed vide letter dated 11.3.2013. Hence, Committee decided to withdraw the case from agenda.			
5	File No.0/0/0/0, AGC's 2/2013 DGFT File No.0010422772 dated 23.06.2009	File No. Name: SOMERVILLE INDUSTRIES LTD IEC No. 1011000000 dated 23.06.2009	Name of Norms Committee: AGC's 2/2013 Date of Meeting: 18.09.2013 Case No. Date: 04/131 dated 24.09.2013 Norms Committee: AGC's 2/2013	Status: Norms Relaxed Status of Norms:
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case to four weeks for want of hard copy of application from RA-A and firm. The case is to be listed for 2.10.2013			
6	File No.75/0/0/0, AGC's 2/2013 DGFT File No.0010422772 dated 23.06.2009	File No. Name: SUMMIT CONSTRUCTION CO IEC No. 1011000000 dated 23.06.2009	Name of Norms Committee: AGC's 2/2013 Date of Meeting: 18.09.2013 Case No. Date: 04/131 dated 24.09.2013 Norms Committee: AGC's 2/2013	Status: Norms Relaxed Status of Norms:
	Decision: Committee noted that reminder on 7A issued on 16.7.2013 and 11.9.2013 for technical comments. EO's reminder to 7A issued by DDG (EP), DDG (P) on 18.9.2013. Comments awaited from (EP)/ (P). Decision: Deferred for 2.10.2013			
7	File No.75/0/0/0, AGC's 2/2013 DGFT File No.0010422772 dated 23.06.2009	File No. Name: SUMMIT CONSTRUCTION CO IEC No. 1011000000 dated 23.06.2009	Name of Norms Committee: AGC's 2/2013 Date of Meeting: 18.09.2013 Case No. Date: 04/131 dated 24.09.2013 Norms Committee: AGC's 2/2013	Status: Norms Relaxed Status of Norms:
	Decision: Committee noted that reminder issued to Joint Secretary, I&I vide U.O. dated 11.9.2013. Deferred for 2.10.2013.			
8	File No.75/0/0/0, AGC's 2/2013 DGFT File No.0010422772 dated 23.06.2009	File No. Name: NEPHEW INDUSTRIES LIMITED IEC No. 1011000000 dated 23.06.2009	Name of Norms Committee: AGC's 2/2013 Date of Meeting: 18.09.2013 Case No. Date: 04/131 dated 24.09.2013 Norms Committee: AGC's 2/2013	Status: Norms Relaxed Status of Norms:
	Decision: The Committee considered the case as per agenda and decided that the case may be considered by RA-A, Cochin, in terms of Para 2 of Public Notice No. 07 (RE-2013)/2009-2014 dated 11.9.2013, and, consequently, withdraw the case from the agenda.			
9	File No.75/0/0/0, AGC's 2/2013 DGFT File No.0010422772 dated 23.06.2009	File No. Name: NEPHEW INDUSTRIES LIMITED IEC No. 1011000000 dated 23.06.2009	Name of Norms Committee: AGC's 2/2013 Date of Meeting: 18.09.2013 Case No. Date: 04/131 dated 24.09.2013 Norms Committee: AGC's 2/2013	Status: Norms Relaxed Status of Norms:
	Decision: The Committee considered the case as per agenda and decided that the case may be considered by RA-A, Cochin, in terms of Para 2 of Public Notice No. 07 (RE-2013)/2009-2014 dated 11.9.2013, and, consequently, withdraw the case from the agenda.			
10	File No.75/0/0/0, AGC's 2/2013 DGFT File No.0010422772 dated 23.06.2009	File No. Name: PRAKASH INDUSTRIES PVT. LTD IEC No. 1011000000 dated 23.06.2009	Name of Norms Committee: AGC's 2/2013 Date of Meeting: 18.09.2013 Case No. Date: 04/131 dated 24.09.2013 Norms Committee: AGC's 2/2013	Status: Norms Aggrieved Status of Norms:
	Decision: The committee considered the case as per Agenda. Based on the written recommendations of Technical Authority, Department of Industrial Policy & Promotion, furnished vide their U.O. No.[illegible] dated 23.9.2013, Committee decided to approve the case, taking over from DDG(RA-A, I.E), as under:-			

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Export Product : Finished wooden moulding in different sizes and specifications
Wood species name/Botanical name of wood raw/other substrate

Quantity : 1 Cubic Meter

Import Items

S.No.	Item Description	Quantity recommended
1	Moulding or frames of plastic or rubber	1.00 Cubic Meter
2	Wooden moulding and mouldings, square edged, Lacquer wood species name/ Botanical name of wood raw/other substrate	
3	Wooden moulding Mango Mango	1.00 Bd
4	Moulding Mango Mango	1.00 Bd
5	Moulding	1.00 Bd

BLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NDEMO COMMITTEE.

Case No.:DEL/5/2010	Proj. Name: RIDDHI INFRATEMPO LTD	Date of Proc.Order:12/05/2010	Status:Fine Aggrieved
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of I&PS Chem. Div.) vide dated 03.03.No. 1/10(2)/17/2010-2/A-II dated 23.4.2010, the Committee decided to approve the case as under :-

Import Items	Qty.	Export Items	Qty.
Decorative PVC SLIP	1 Kg	1. SHIRT - 12 Polyester 67 Mel67 Rotorcl/Batch 98 PCT 2. Fusible Interl	0.005 Kg 0.072 Kg 0.002 Kg 0.001 Kg

BLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NDEMO COMMITTEE.

Case No.:DEL/6/2010	Proj. Name: RIDDHI INFRATEMPO LTD	Date of Proc.Order:12/05/2010	Status:Fine Aggrieved
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of I&PS Chem. Div.) vide dated 03.03.No. 1/10(2)/17/2010-2/A-II dated 23.4.2010, the Committee decided to approve the case as under :-

Import Items	Qty.	Export Items	Qty.
Decorative Overhead	1 Kg	1. SHIRT - 12 Polyester 67 Mel67 Rotorcl/Batch 98 PCT 2. Fusible Interl 3. Button Acetal(PCT)	0.005 Kg 0.072 Kg 0.002 Kg 0.5 Kg

BLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NDEMO COMMITTEE.

Case No.:DEL/7/2010	Proj. Name: EMERTEC GARMENTS(FORMER EXPORTERS)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Hard copy sent to Deptt. of I&PS ,DC (Ho.) on 24.2.2011. Comments awaited. The case was listed for 2.10.2013.

Case No.:DEL/8/2010	Proj. Name: NORBERT GARGERSON	Date of Proc.Order:12/05/2010	Status:Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision : The Committee considered the case as per agenda. The case is deferred for four weeks. Re-listed for 2.10.2013.

Case No.:DEL/9/2010	Proj. Name: GUTCHHOLA INDUSTRIES LTD.	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that C.E. Data has been called from Ho vide O. dated dated 28.5.2010, followed by reminder issued on 23.7.2010. Deferred for 2.10.2013.

Case No.:DEL/10/2010	Proj. Name: TRINITA DESIGN EXPORTS	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:

Decision :The Committee considered the case as per agenda and decided to reject the case as the file has not given Central Excise Data, sub letter issued 28/5/2010 followed by reminder dated 15.7.2013 issued by the office.

BLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Noma Committee.

Case No.:DEL/11/2010	Proj. Name: PRINCE EXPORTS(FORMER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :C.O. issued on 17.7.2012 for technical comments from I&PS ,DC (Textiles). Comments awaited. Deferred for 2.10.2013.

Case No.:DEL/12/2010	Proj. Name: PRINCE EXPORTS(FORMER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :C.O. issued on 17.7.2012 for technical comments from I&PS ,DC (Textiles). Comments awaited. Deferred for 2.10.2013.

Case No.:DEL/13/2010	Proj. Name: TRACO EXPORT (FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :The Committee considered the case as per agenda and decided to delisted the case as Central Excise Data, sub letter issued 28/5/2010 followed by reminder dated 15.7.2013 issued by the office.

Case No.:DEL/14/2010	Proj. Name: TRINITA EXPORTS(FORMER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :C.O. issued on 17.7.2012 for technical comments from I&PS ,DC (Textiles). Comments awaited. Deferred for 2.10.2013.

Case No.:DEL/15/2010	Proj. Name: TRINITA EXPORTS(FORMER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :C.O. issued on 17.7.2012 for technical comments from I&PS ,DC (Textiles). Comments awaited. Deferred for 2.10.2013.

Case No.:DEL/16/2010	Proj. Name: TRACO EXPORT (FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that technical comments are awaited from TA, I&PS ,DC (Textiles) vide o.m. C.O. dated 26.02.2013. Committee also decided to add Ex-Central Excise Data therefore, final issued to firm on 17.08.2013. Deferred for 2.10.2013.

Case No.:DEL/17/2010	Proj. Name: TRINITA EXPORTS(FORMER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that the comments are awaited from I&PS ,DC (Textiles). C.O. issued on 21.2.2013. Re-listed for 2.10.2013.

Case No.:DEL/18/2010	Proj. Name: TRINITA EXPORTS (CLOTH)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that the comments are awaited from I&PS ,DC (Textiles). C.O. issued on 6.2.2013. Re-listed for 2.10.2013.

Case No.:DEL/19/2010	Proj. Name: TRINITA EXPORTS (FOOTWEAR)	Date of Proc.Order:12/05/2010	Status:Fine Aggrieved
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:

Decision : The committee considered the case as per Agenda. Based on the written recommendation of Technical Authority, Department of Industrial Policy & Promotion, Sanskrit vide their O.O. No.dated 2.9.2013, Committee decided to approve the case as under.

Export Item & Quantity Nos. 1 to 6) : As per application

Import Items

S.No.	Item Description	Quantity recommended
1	Footwear Upper Textile Textile Textile Textile Paper Coated All & 110 GSM + Cut accessories Cut Parts Cut Parts Cut Parts Cut Parts Cut Parts & Stitched Shoe Uppers 1 Pair, Pair & Pair Pair, Pair, Pair, Pair & Pair	1.00 Kg (contact receipt product)
2	PVC Coated paper of thin GSM	1.00 Kg (contact receipt product)
3	Hook Binding Board 2 metres 4 mm	1.00 Kg (contact receipt product)
4	Glue	1.00 Kg (100 kg of paper used)

BLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NDEMO COMMITTEE.

Case No.:DEL/20/2010	Proj. Name: TRINITA EXPORTS(FOOTWEAR) LTD.	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that a 2nd O.O. has been issued by TA, I&PS ,on 6.10.2011 and delivered the case for 2.10.2013.

Case No.:DEL/21/2010	Proj. Name: TRINITA EXPORTS (FOOTWEAR)	Date of Proc.Order:12/05/2010	Status:Fine Aggrieved
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:

Decision : The committee considered the case as per Agenda. Based on the written recommendation of Technical Authority, Department of Industrial Policy & Promotion, Sanskrit vide their O.O. No.dated 2.9.2013, Committee decided to approve the case as under.

Export Item & Quantity Nos. 1 to 6) : As per application

Import Items

S.No.	Item Description	Quantity recommended
1	Footwear Upper Textile Textile Textile Textile Paper Coated All & 110 GSM + Cut accessories Cut Parts Cut Parts Cut Parts Cut Parts Cut Parts & Stitched Shoe Uppers 1 Pair, Pair & Pair Pair, Pair, Pair, Pair & Pair	1.00 Kg (contact receipt product)
2	PVC Coated paper of thin GSM	1.00 Kg (contact receipt product)
3	Hook Binding Board 2 metres 4 mm	1.00 Kg (contact receipt product)
4	Glue	1.00 Kg (100 kg of paper used)

BLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NDEMO COMMITTEE.

Case No.:DEL/22/2010	Proj. Name: TRINITA EXPORTS(FOOTWEAR)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :The Committee considered the case as per agenda and decided that the case may be considered by BLA, Noida, in view of Deptt.'s Tender No. 05 (DE-2012/2009-2014) dated 16.1.2013, and, consequently, withdraw the case from office agenda.

Case No.:DEL/23/2010	Proj. Name: VIPS INTERNATIONAL(FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee decided to write to BLA, Mumbai, seeking clarification whether the authorization has been issued under Para 2.7.1 or Para 2.7.2 and issued on 17.9.2013. Remainder E-mail to be issued. Deferred for 2.10.2013.

Case No.:DEL/24/2010	Proj. Name: TAJ PUTCO EXPORT INTERNATIONAL LIMITED	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Final reminder dated 17.7.2013 issued to firm for CTD. Another reminder is discussed by DDG for non of CT Data. Re-listed for 2.10.2013.

Case No.:DEL/25/2010	Proj. Name: BHAGWATI INTERNATIONAL LTD	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted reminder dated 19.07.2013 issued to BLA, Mumbai, for hard copy of application. Another E-mail reminder to be issued. Re-listed for 02.11.2013.

Case No.:DEL/26/2010	Proj. Name: RITHMEO TRADES PRIVATE LTD	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that 2nd OL has been issued by TA, I&PS ,on 7.7.2011. Remainder issued on 11.6.2013 by the office. Re-listed for 02.11.2013.

Case No.:DEL/27/2010	Proj. Name: PRINCE INTERNATIONAL(FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Aggrieved
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of I&PS(DC (Ho.) vide dated 12.9.No. dt.03.12.2013, DC-II dated 12.6.2013, the Committee decided to approve the case as under :-

Import Items	Qty.	Export Items	Qty.
Dye - Acid Inflorescl (Polyacrylic Acid)	1 Kg	1. Shirtfab - Vinyl Acetate 2. Acetal Resin 2. Fusible Inter	1.700 Kg 0.342 Kg 0.212 Kg

BLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NDEMO COMMITTEE.

Case No.:DEL/28/2010	Proj. Name: TAJ CREATION	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that C.E. data has been called from Ho vide O. dated 28.5.2010, followed by reminder issued on 23.7.2010. Deferred for 2.10.2013.

Case No.:DEL/29/2010	Proj. Name: MOHAN INTERNATIONAL LTD	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that technical comments are awaited from TA, I&PS ,DC (Textiles) vide o.m. C.O. dated 26.02.2013. Committee also decided to add Ex-central Excise Data therefore, final issued to firm on 17.08.2013. Deferred for 2.10.2013.

Case No.:DEL/30/2010	Proj. Name: MOHAN INTERNATIONAL(FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that the comments are awaited from I&PS ,DC (Textiles). C.O. issued on 21.2.2013. Re-listed for 2.10.2013.

Case No.:DEL/31/2010	Proj. Name: MOHAN INTERNATIONAL(FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that the comments are awaited from I&PS ,DC (Textiles). C.O. issued on 6.2.2013. Re-listed for 2.10.2013.

Case No.:DEL/32/2010	Proj. Name: SOUTHERN EXPORTS(FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that technical comments are awaited from TA, I&PS ,DC (Textiles) vide o.m. C.O. dated 26.02.2013. Committee also decided to add Ex-central Excise Data therefore, final issued to firm on 17.08.2013. Deferred for 2.10.2013.

Case No.:DEL/33/2010	Proj. Name: SOUTHERN EXPORTS(FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that the comments are awaited from I&PS ,DC (Textiles). C.O. issued on 21.2.2013. Re-listed for 2.10.2013.

Case No.:DEL/34/2010	Proj. Name: SOUTHERN EXPORTS(FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that the comments are awaited from I&PS ,DC (Textiles). C.O. issued on 6.2.2013. Re-listed for 2.10.2013.

Case No.:DEL/35/2010	Proj. Name: SOUTHERN EXPORTS(FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Aggrieved
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:

Decision : The committee considered the case as per Agenda. Based on the written recommendation of Technical Authority, Department of Industrial Policy & Promotion, Sanskrit vide their O.O. No.dated 2.9.2013, Committee decided to approve the case as under.

Export Item & Quantity Nos. 1 to 6) : As per application

Import Items

S.No.	Item Description	Quantity recommended
1	Footwear Upper Textile Textile Textile Textile Paper Coated All & 110 GSM + Cut accessories Cut Parts Cut Parts Cut Parts Cut Parts Cut Parts & Stitched Shoe Uppers 1 Pair, Pair & Pair Pair, Pair, Pair, Pair & Pair	1.00 Kg (contact receipt product)
2	PVC Coated paper of thin GSM	1.00 Kg (contact receipt product)
3	Hook Binding Board 2 metres 4 mm	1.00 Kg (contact receipt product)
4	Glue	1.00 Kg (100 kg of paper used)

BLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NDEMO COMMITTEE.

Case No.:DEL/36/2010	Proj. Name: SOUTHERN EXPORTS(FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :The Committee considered the case as per agenda and decided that the case may be considered by BLA, Noida, in view of Deptt.'s Tender No. 05 (DE-2012/2009-2014) dated 16.1.2013, and, consequently, withdraw the case from office agenda.

Case No.:DEL/37/2010	Proj. Name: TAJ PUTCO EXPORT INTERNATIONAL LIMITED	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Final reminder dated 17.7.2013 issued to firm for CTD. Another reminder is discussed by DDG for non of CT Data. Re-listed for 2.10.2013.

Case No.:DEL/38/2010	Proj. Name: BHAGWATI INTERNATIONAL LTD	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted reminder dated 19.07.2013 issued to BLA, Mumbai, for hard copy of application. Another E-mail reminder to be issued. Re-listed for 02.11.2013.

Case No.:DEL/39/2010	Proj. Name: RITHMEO TRADES PRIVATE LTD	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that 2nd OL has been issued by TA, I&PS ,on 7.7.2011. Remainder issued on 11.6.2013 by the office. Re-listed for 02.11.2013.

Case No.:DEL/40/2010	Proj. Name: PRINCE INTERNATIONAL(FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Aggrieved
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of I&PS(DC (Ho.) vide dated 12.9.No. dt.03.12.2013, DC-II dated 12.6.2013, the Committee decided to approve the case as under :-

Import Items	Qty.	Export Items	Qty.
Dye - Acid Inflorescl (Polyacrylic Acid)	1 Kg	1. Shirtfab - Vinyl Acetate 2. Acetal Resin 2. Fusible Inter	1.700 Kg 0.342 Kg 0.212 Kg

BLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NDEMO COMMITTEE.

Case No.:DEL/41/2010	Proj. Name: TAJ CREATION	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that C.E. data has been called from Ho vide O. dated 28.5.2010, followed by reminder issued on 23.7.2010. Deferred for 2.10.2013.

Case No.:DEL/42/2010	Proj. Name: MOHAN INTERNATIONAL LTD	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that technical comments are awaited from TA, I&PS ,DC (Textiles) vide o.m. C.O. dated 26.02.2013. Committee also decided to add Ex-central Excise Data therefore, final issued to firm on 17.08.2013. Deferred for 2.10.2013.

Case No.:DEL/43/2010	Proj. Name: MOHAN INTERNATIONAL(FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that the comments are awaited from I&PS ,DC (Textiles). C.O. issued on 21.2.2013. Re-listed for 2.10.2013.

Case No.:DEL/44/2010	Proj. Name: MOHAN INTERNATIONAL(FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that the comments are awaited from I&PS ,DC (Textiles). C.O. issued on 6.2.2013. Re-listed for 2.10.2013.

Case No.:DEL/45/2010	Proj. Name: MOHAN INTERNATIONAL(FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Aggrieved
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:

Decision : The committee considered the case as per Agenda. Based on the written recommendation of Technical Authority, Department of Industrial Policy & Promotion, Sanskrit vide their O.O. No.dated 2.9.2013, Committee decided to approve the case as under.

Export Item & Quantity Nos. 1 to 6) : As per application

Import Items

S.No.	Item Description	Quantity recommended
1	Footwear Upper Textile Textile Textile Textile Paper Coated All & 110 GSM + Cut accessories Cut Parts Cut Parts Cut Parts Cut Parts Cut Parts & Stitched Shoe Uppers 1 Pair, Pair & Pair Pair, Pair, Pair, Pair & Pair	1.00 Kg (contact receipt product)
2	PVC Coated paper of thin GSM	1.00 Kg (contact receipt product)
3	Hook Binding Board 2 metres 4 mm	1.00 Kg (contact receipt product)
4	Glue	1.00 Kg (100 kg of paper used)

BLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NDEMO COMMITTEE.

Case No.:DEL/46/2010	Proj. Name: MOHAN INTERNATIONAL(FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :The Committee considered the case as per agenda and decided to delist consideration of the case for four weeks for some of information from the firm to the DIL dated 29.8.2012 issued by Deptt. of I&PS (DC (Ho.). Re-listed on 2.10.2013.

Case No.:DEL/47/2010	Proj. Name: MOHAN INTERNATIONAL(FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that technical comments are awaited from TA, I&PS ,DC (Textiles). C.O. issued on 26.02.2013. Committee also decided to add Ex-central Excise Data therefore, final issued to firm on 17.08.2013. Deferred for 2.10.2013.

Case No.:DEL/48/2010	Proj. Name: MOHAN INTERNATIONAL(FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that the comments are awaited from I&PS ,DC (Textiles). C.O. issued on 21.2.2013. Re-listed for 2.10.2013.

Case No.:DEL/49/2010	Proj. Name: MOHAN INTERNATIONAL(FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that the comments are awaited from I&PS ,DC (Textiles). C.O. issued on 6.2.2013. Re-listed for 2.10.2013.

Case No.:DEL/50/2010	Proj. Name: MOHAN INTERNATIONAL(FORMERLY EXPORTER)	Date of Proc.Order:12/05/2010	Status:Fine Aggrieved
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:

Decision : The committee considered the case as per Agenda. Based on the written recommendation of Technical Authority, Department of Industrial Policy & Promotion, Sanskrit vide their O.O. No.dated 2.9.2013, Committee decided to approve the case as under.

Export Item & Quantity Nos. 1 to 6) : As per application

Import Items

S.No.	Item Description	Quantity recommended
1	Footwear Upper Textile Textile Textile Textile Paper Coated All & 110 GSM + Cut accessories Cut Parts Cut Parts Cut Parts Cut Parts Cut Parts & Stitched Shoe Uppers 1 Pair, Pair & Pair Pair, Pair, Pair, Pair & Pair	1.00 Kg (contact receipt product)
2	PVC Coated paper of thin GSM	1.00 Kg (contact receipt product)
3	Hook Binding Board 2 metres 4 mm	1.00 Kg (contact receipt product)
4	Glue	1.00 Kg (100 kg of paper used)

BLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NDEMO COMMITTEE.

Case No.:DEL/51/2010	Proj. Name: OTTA GROUP	Date of Proc.Order:12/05/2010	Status:Fine Delisted
Sec/Chp: 31/31/0/0/0/0/0/0/0/0	BLA No.: 31/31/0/0/0/0/0/0/0/0	Order date: Fine Date:12/05/2010	Appeal Date:04/10/2011

Decision :Committee noted that technical comments are awaited from TA, I&PS ,DC (Textiles) and, hence, as requested by TA, deferred the case for 2.10.2013.

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1	Case No.:F1/PR/-2013/1/0012 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** Committee noted that C.S. Data has been called from this site and dated 11.04.2013. Remainder to this issue by DEIC for C.S. Data. The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD. DRA: 5/12/2013 00:00:00 (GMT)	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: PENDING	Status: Fresh Referred Date of Next Hearing: 02.12.2013
2	Case No.:F1/PR/-2013/1/0013 DATE: 5/12/2013 00:00:00 (GMT)	Party Name: MAYO MEDICAL LABORATORY DRA: 5/12/2013 00:00:00 (GMT)	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
3	Case No.:F1/PR/-2013/1/0014 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** Committee noted that no data is available and decided that the case may be considered by DEA, C.Leiter, in terms of Policy Circular No.07 (BD-20/7)/2009-2011 dated 11.4.2013, and, consequently, withdrew the case from the agenda.	Party Name: ALCATEL LUCENT ROMANIA S.A.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
4	Case No.:F1/PR/-2013/1/0015 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** Committee noted that no data is available and decided that the case may be considered by DEA, C.Leiter, in terms of Policy Circular No.07 (BD-20/7)/2009-2011 dated 11.4.2013, and, consequently, withdrew the case from the agenda.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD. DRA: 5/12/2013 00:00:00 (GMT)	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
5	Case No.:F1/PR/-2013/1/0016 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** Committee noted that no data is available and decided that the case may be considered by DEA, C.Leiter, in terms of Policy Circular No.07 (BD-20/7)/2009-2011 dated 11.4.2013, and, consequently, withdrew the case from the agenda.	Party Name: TRANSCOM PROJECT PVT. LTD. DRA: 5/12/2013 00:00:00 (GMT)	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
6	Case No.:F1/PR/-2013/1/0017 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** Committee noted that no data is available and decided that the case may be considered by DEA, C.Leiter, in terms of Policy Circular No.07 (BD-20/7)/2009-2011 dated 11.4.2013, and, consequently, withdrew the case from the agenda.	Party Name: NATIONAL INTERNATIONAL HOTEL COMPANY	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
7	Case No.:F1/PR/-2013/1/0018 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of L&PC(Chem. Dry cake-sheet G12/Vo. 1/6010/17/2012-2,Vo.II dated 11.4.2013), the Committee decided to approve the case as under :-	Party Name: CHEMICAL LOGISTICS PVT. LTD. DRA: 5/12/2013 00:00:00 (GMT)	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013

Chemical Name	Qty.	Purpose Name	Qty.
Dipper 1,4,9,7 - Lysine - 5-(2-Sulfoxy-	1 Kg.	1. Dipper Dyeing Equipment of dyes 2. T.S.C. Analysis Agent 3. Dipper Dyeing Equipment 4. TEM Phenolic Fiber Antioxidant 5. Dipper Dyeing Equipment 6. TEM Diazabicyclo Derivative	0.0001 Kg. 0.00004 Kg. 0.0001 Kg. 0.001 Kg. 0.0001 Kg. 0.00003 Kg.

BLA concerned may take necessary action under Para 2.7 of EXIM as per above decision of NOTIFIED COMMITTEE.

8	Case No.:F1/PR/-2013/1/0019 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of L&PC(Chem. Dry cake-sheet G12/Vo. 1/6010/17/2012-2,Vo.II dated 11.4.2013), the Committee decided to approve the case as under :-	Party Name: CHEMICAL LOGISTICS PVT. LTD. DRA: 5/12/2013 00:00:00 (GMT)	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013

Chemical Name	Qty.	Purpose Name	Qty.
Dipper 1,4,9,7 - Lysine - 5-(2-Sulfoxy-	1 Kg.	1. Dipper Dyeing Equipment of dyes 2. T.S.C. Analysis Agent 3. Dipper Dyeing Equipment 4. TEM Phenolic Fiber Antioxidant 5. Dipper Dyeing Equipment 6. TEM Diazabicyclo Derivative	0.0001 Kg. 0.00004 Kg. 0.0001 Kg. 0.001 Kg. 0.0001 Kg. 0.00003 Kg.

BLA concerned may take necessary action under Para 2.7 of EXIM as per above decision of NOTIFIED COMMITTEE.

9	Case No.:F1/PR/-2013/1/0020 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** Committee noted letter dated 17.09.2012 issued to BLA, for hard copy of application. Committee also decided to call for Central Fiscal Data from this, and, hence, deferred the case for 02.12.2013.	Party Name: TRANSCOM PROJECT PVT. LTD. DRA: 5/12/2013 00:00:00 (GMT)	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
10	Case No.:F1/PR/-2013/1/0021 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** Committee noted that hard copy of application is awaited from BLA. Committee also decided to call for Central Fiscal Data from this, and, hence, deferred the case for 02.12.2013.	Party Name: TRANSCOM PROJECT PVT. LTD. DRA: 5/12/2013 00:00:00 (GMT)	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
11	Case No.:F1/PR/-2013/1/0022 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** Committee noted that no data is available and decided that the case may be considered by DEA, C.Leiter, in terms of Policy Circular No.07 (BD-20/7)/2009-2011 dated 11.4.2013, and, hence, withdrew the case from the agenda.	Party Name: BRAZI-INVEST IMPORT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
12	Case No.:F1/PR/-2013/1/0023 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** Committee noted that no data is available and decided that the case may be considered by DEA, C.Leiter, in terms of Policy Circular No.07 (BD-20/7)/2009-2011 dated 11.4.2013, and, hence, withdrew the case from the agenda.	Party Name: BRAZI-INVEST IMPORT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
13	Case No.:F1/PR/-2013/1/0024 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** Committee noted that no data is available and decided that the case may be considered by DEA, C.Leiter, in terms of Policy Circular No.07 (BD-20/7)/2009-2011 dated 11.4.2013, and, hence, withdrew the case from the agenda.	Party Name: BRAZI-INVEST IMPORT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
14	Case No.:F1/PR/-2013/1/0025 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** E-mail to be issued to BLA, Kolkata, for hard copy of application, and deferred the case for 02.12.2013.	Party Name: BERTMEX S. COMPANY GMBH	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
15	Case No.:F1/PR/-2013/1/0026 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of L&PC(Chem. Dry cake-sheet G12/Vo. 1/6010/17/2006-2,Vo.II dated 11.11.2010 & 1/9/2013), the Committee decided to approve the case as mentioned below, as under :-	Party Name: TRANSCOM PROJECT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013

Chemical Name	Qty.	Purpose Name	Qty.
Dipper 1,4,9,7 - Lysine - 5-(2-Sulfoxy- Bis(2-hydroxyethyl) Bis(2-hydroxyethyl) Dipropylene D-mannitol Dimethylsulfoxide (DMSO)	1 Kg.	1. Dye assistant for Dyeing 2. Methanol 3. Methanol 4. Methanol 5. Methanol	0.0001 Kg. 0.1000 Kg. 1.000 Kg.

BLA concerned may take necessary action under Para 2.7 of EXIM as per above decision of NOTIFIED COMMITTEE.

16	Case No.:F1/PR/-2013/1/0027 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** Committee noted that no data is available and decided that the case may be considered by DEA, C.Leiter, in terms of Policy Circular No.07 (BD-20/7)/2009-2011 dated 11.4.2013, and, hence, withdrew the case from the agenda.	Party Name: CHEMICAL LOGISTICS PVT. LTD. DRA: 5/12/2013 00:00:00 (GMT)	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
17	Case No.:F1/PR/-2013/1/0028 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data, duly certified by Central Excise. The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
18	Case No.:F1/PR/-2013/1/0029 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of L&PC(Chem. Dry cake-sheet G12/Vo. 1/6010/17/2012-2,Vo.II dated 11.4.2013), the Committee decided to approve the case as under :-	Party Name: CHEMICAL LOGISTICS PVT. LTD. DRA: 5/12/2013 00:00:00 (GMT)	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013

Chemical Name	Qty.	Purpose Name	Qty.
Dipper 1,4,9,7 - Lysine - 5-(2-Sulfoxy-	1 Kg.	1. Dye assistant for Dyeing 2. Methanol 3. Methanol 4. Methanol 5. Methanol	0.0001 Kg. 0.1000 Kg. 1.000 Kg.

BLA concerned may take necessary action under Para 2.7 of EXIM as per above decision of NOTIFIED COMMITTEE.

19	Case No.:F1/PR/-2013/1/0030 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** Committee noted that no data is available and decided that the case may be considered by DEA, C.Leiter, in terms of Policy Circular No.07 (BD-20/7)/2009-2011 dated 11.4.2013, and, hence, withdrew the case from the agenda.	Party Name: CHEMICAL LOGISTICS PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
20	Case No.:F1/PR/-2013/1/0031 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data, duly certified by Central Excise. The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
21	Case No.:F1/PR/-2013/1/0032 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** Committee noted that Emailsent: 12.7.2013 issued to BLA, Chennai, for hard copy of application, and deferred the case for 02.12.2013.	Party Name: WOO INDIA PVT. PRIVATE LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
22	Case No.:F1/PR/-2013/1/0033 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and decided to defer consideration of the case for few weeks for waiver of information from the firm in the DIS, dated 29.8.2013 issued by Deptt. of L&PC(PC-Div). The dated for 16.12.2013.	Party Name: PRINTS CONTRACTOR AND PLANTS PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
23	Case No.:F1/PR/-2013/1/0034 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and decided to defer consideration of the case for few weeks for waiver of confirmation from the whether they have withdrawn the case. E-mail to be issued by DA. The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
24	Case No.:F1/PR/-2013/1/0035 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and decided to defer consideration of the case for few weeks for waiver of confirmation from the whether they have withdrawn the case. E-mail to be issued by DA. The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
25	Case No.:F1/PR/-2013/1/0036 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
26	Case No.:F1/PR/-2013/1/0037 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
27	Case No.:F1/PR/-2013/1/0038 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
28	Case No.:F1/PR/-2013/1/0039 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
29	Case No.:F1/PR/-2013/1/0040 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
30	Case No.:F1/PR/-2013/1/0041 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
31	Case No.:F1/PR/-2013/1/0042 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
32	Case No.:F1/PR/-2013/1/0043 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
33	Case No.:F1/PR/-2013/1/0044 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
34	Case No.:F1/PR/-2013/1/0045 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
35	Case No.:F1/PR/-2013/1/0046 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
36	Case No.:F1/PR/-2013/1/0047 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
37	Case No.:F1/PR/-2013/1/0048 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
38	Case No.:F1/PR/-2013/1/0049 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
39	Case No.:F1/PR/-2013/1/0050 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
40	Case No.:F1/PR/-2013/1/0051 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
41	Case No.:F1/PR/-2013/1/0052 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
42	Case No.:F1/PR/-2013/1/0053 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
43	Case No.:F1/PR/-2013/1/0054 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
44	Case No.:F1/PR/-2013/1/0055 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
45	Case No.:F1/PR/-2013/1/0056 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
46	Case No.:F1/PR/-2013/1/0057 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
47	Case No.:F1/PR/-2013/1/0058 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
48	Case No.:F1/PR/-2013/1/0059 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
49	Case No.:F1/PR/-2013/1/0060 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
50	Case No.:F1/PR/-2013/1/0061 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
51	Case No.:F1/PR/-2013/1/0062 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
52	Case No.:F1/PR/-2013/1/0063 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
53	Case No.:F1/PR/-2013/1/0064 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013
54	Case No.:F1/PR/-2013/1/0065 DATE: 5/12/2013 00:00:00 (GMT) **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of L&PC(Chem.Div). The case is to dated for 2.12.2013.	Party Name: SOFTWIN SRL DEVELOPMENT PVT. LTD.	Date of Filing: 02.01.2013 (dd/mm/yyyy) Date of Decision: (dd/mm/yyyy) Case Status: DISPOSED	Status: Fresh Referred Date of Next Hearing: 02.12.2013

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Decision: The Committee considered the case as per agenda and decided that the case may be considered by BLA, Cochin, in terms of Public Notice No 07 (RE-2017) 2009-2014 dated 31.8.2017, and, consequently, withdraws the case from other agenda.

84	Case No.0101PM-MAX/18/0012 DATE: 31/10/2018 00:00:00 GMT	Party Name: MAHESH ORTHO HOME PVT. LTD. BLA No. 101/MEMO/2018/BLA-12	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda and noted that hard copy from the Bin has been received and is being sent to Deptt. of ADPC(Chem.Div). The case is to be fixed for 2.10.2018.

85	Case No.0101PM-MAX/18/0013 DATE: 31/10/2018 00:00:00 GMT	Party Name: RADHA PHARMACEUTICALS PRIVATE BLA No. 101/MEMO/2018/BLA-13	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda and noted that hard copy from the Bin has been received and is being sent to Deptt. of ADPC(PC-Div). The case is to be fixed for 2.10.2018.

86	Case No.0101PM-MAX/18/0014 DATE: 31/10/2018 00:00:00 GMT	Party Name: SEVEN FRIENDS PHARMACEUTICALS LTD. BLA No. 101/MEMO/2018/BLA-14	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: Committee noted that Deadline of 17.7.2018 issued to BLA, Baroda, for hard copy of application, and deferred the case for 02.10.2018.

87	Case No.0101PM-MAX/18/0015 DATE: 31/10/2018 00:00:00 GMT	Party Name: THERMOSTEMS INDIA LTD. BLA No. 101/MEMO/2018/BLA-15	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda and noted that hard copy from the Bin has been received and is being sent to DDPP. The case is to be fixed for 2.10.2018.

88	Case No.0101PM-MAX/18/0016 DATE: 31/10/2018 00:00:00 GMT	Party Name: DEWLAS PHARMACEUTICALS PVT. LTD. BLA No. 101/MEMO/2018/BLA-16	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda and noted that hard copy from the Bin has been received and is being sent to DDPP. The case is to be fixed for 2.10.2018.

89	Case No.0101PM-MAX/18/0017 DATE: 31/10/2018 00:00:00 GMT	Party Name: NITHIDEV PHARMACEUTICALS PVT. LTD. BLA No. 101/MEMO/2018/BLA-17	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Approved Date of Decision:

Decision: The Committee considered the case as per agenda and decided that the case may be considered by BLA, Cochin, in terms of Public Notice No 07 (RE-2017) 2009-2014 dated 31.8.2017, and, consequently, withdraws the case from other agenda.

90	Case No.0101PM-MAX/18/0018 DATE: 31/10/2018 00:00:00 GMT	Party Name: STANTON CHEMO PHYTOPHARMACEUTICALS LIMITED. BLA No. 101/MEMO/2018/BLA-18	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision:

Decision: Committee noted that Deadline of 17.7.2018 issued to BLA, Bangalore, for hard copy of application, and deferred the case for 02.10.2018.

91	Case No.0101PM-MAX/18/0019 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHUBHA HEALTH PHARMACEUTICALS PRIVATE LIMITED. BLA No. 101/MEMO/2018/BLA-19	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: Committee decided to call the Central Excise Data, and, hence, deferred the case for 02.10.2018.

92	Case No.0101PM-MAX/18/0020 DATE: 31/10/2018 00:00:00 GMT	Party Name: HERMA GMT LTD. BLA No. 101/MEMO/2018/BLA-20	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the Bin has been received and sent to Deptt. of ADPC(Chem.Div) on 30.8.2017. The case is to be fixed for 2.10.2018.

93	Case No.0101PM-MAX/18/0021 DATE: 31/10/2018 00:00:00 GMT	Party Name: PLAZZY APRIL PRIVATE LIMITED BLA No. 101/MEMO/2018/BLA-21	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Withdrawn Date of Decision:

Decision: The Committee considered the case as per agenda and decided that the case may be considered by BLA, Cochin, in terms of Public Notice No 07 (RE-2017) 2009-2014 dated 31.8.2017, and, consequently, withdraws the case from other agenda.

94	Case No.0101PM-MAX/18/0022 DATE: 31/10/2018 00:00:00 GMT	Party Name: DEVEON PHARMA PVT. LTD. BLA No. 101/MEMO/2018/BLA-22	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Approved Date of Decision:

Decision: The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of ADPC(Chem.Div) vide dated 12.10.17 to 14/10/17/13/10/17, & 16 dated 12.2.2018, the Committee decided to approve the case as under :-

Proposed name	Qty	Dosage form	Qty
Tablet Sucrosate 500 w/ w 250 mg	1 kg	Liquid Sucrose	1 ltr
Chlorpyrazine			1 kg

BLA concerned may take necessary action under Para 3.7 of EXIM as per above decision of NODRMS COMMITTEE.

95	Case No.0101PM-MAX/18/0023 DATE: 31/10/2018 00:00:00 GMT	Party Name: BIO ACTIVE PVT. LTD. BLA No. 101/MEMO/2018/BLA-23	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the Bin to the DD, dated 25.9.2017 issued by DDPP. The case is to be fixed for 2.10.2018.

96	Case No.0101PM-MAX/18/0024 DATE: 31/10/2018 00:00:00 GMT	Party Name: VIA PHARMACEUTICALS LIMITED BLA No. 101/MEMO/2018/BLA-24	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from BLA and Bin. The case is to be fixed for 2.10.2018.

97	Case No.0101PM-MAX/18/0025 DATE: 31/10/2018 00:00:00 GMT	Party Name: NEO PHARMACEUTICALS BLA No. 101/MEMO/2018/BLA-25	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data, duly certified by Central Excise Bonded Bin. The case is to be fixed for 2.10.2018.

98	Case No.0101PM-MAX/18/0026 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS BLA No. 101/MEMO/2018/BLA-26	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data, duly certified by Central Excise Bonded Bin. The case is to be fixed for 2.10.2018.

99	Case No.0101PM-MAX/18/0027 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS BLA No. 101/MEMO/2018/BLA-27	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data, duly certified by Central Excise Bonded Bin. The case is to be fixed for 2.10.2018.

100	Case No.0101PM-MAX/18/0028 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS BLA No. 101/MEMO/2018/BLA-28	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data, duly certified by Central Excise Bonded Bin. The case is to be fixed for 2.10.2018.

101	Case No.0101PM-MAX/18/0029 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS BLA No. 101/MEMO/2018/BLA-29	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data, duly certified by Central Excise Bonded Bin. The case is to be fixed for 2.10.2018.

102	Case No.0101PM-MAX/18/0030 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS BLA No. 101/MEMO/2018/BLA-30	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data, duly certified by Central Excise Bonded Bin. The case is to be fixed for 2.10.2018.

103	Case No.0101PM-MAX/18/0031 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS BLA No. 101/MEMO/2018/BLA-31	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data, duly certified by Central Excise Bonded Bin. The case is to be fixed for 2.10.2018.

104	Case No.0101PM-MAX/18/0032 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS BLA No. 101/MEMO/2018/BLA-32	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data, duly certified by Central Excise Bonded Bin. The case is to be fixed for 2.10.2018.

105	Case No.0101PM-MAX/18/0033 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS BLA No. 101/MEMO/2018/BLA-33	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data, duly certified by Central Excise Bonded Bin. The case is to be fixed for 2.10.2018.

106	Case No.0101PM-MAX/18/0034 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS BLA No. 101/MEMO/2018/BLA-34	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data, duly certified by Central Excise Bonded Bin. The case is to be fixed for 2.10.2018.

107	Case No.0101PM-MAX/18/0035 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS BLA No. 101/MEMO/2018/BLA-35	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data, duly certified by Central Excise Bonded Bin. The case is to be fixed for 2.10.2018.

108	Case No.0101PM-MAX/18/0036 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS BLA No. 101/MEMO/2018/BLA-36	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from BLA and Bin. The case is to be fixed for 2.10.2018.

109	Case No.0101PM-MAX/18/0037 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS PVT. LTD. BLA No. 101/MEMO/2018/BLA-37	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from BLA and Bin. The case is to be fixed for 2.10.2018.

110	Case No.0101PM-MAX/18/0038 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS PVT. LTD. BLA No. 101/MEMO/2018/BLA-38	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Approved Date of Decision:

Decision: The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of ADPC(Chem.Div) vide dated 12.10.17 to 14/10/17/13/10/17, & 16 dated 12.2.2018, the Committee decided to approve the case as under :-

Proposed name	Qty	Dosage form	Qty
Tablet Sucrosate 500 w/ w 250 mg	1 kg	Liquid Sucrose	1 ltr
Chlorpyrazine			1 kg

BLA concerned may take necessary action under Para 3.7 of EXIM as per above decision of NODRMS COMMITTEE.

111	Case No.0101PM-MAX/18/0039 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS BLA No. 101/MEMO/2018/BLA-39	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda and noted that hard copy from the Bin has been received and is being sent to Deptt. of ADPC(Chem.Div). The case is to be fixed for 2.10.2018.

112	Case No.0101PM-MAX/18/0040 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS BLA No. 101/MEMO/2018/BLA-40	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda and noted that hard copy from the Bin has been received and is being sent to DDPP. The case is to be fixed for 2.10.2018.

113	Case No.0101PM-MAX/18/0041 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS BLA No. 101/MEMO/2018/BLA-41	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from BLA and Bin. The case is to be fixed for 2.10.2018.

114	Case No.0101PM-MAX/18/0042 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS BLA No. 101/MEMO/2018/BLA-42	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from BLA and Bin. The case is to be fixed for 2.10.2018.

115	Case No.0101PM-MAX/18/0043 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS PVT. LTD. BLA No. 101/MEMO/2018/BLA-43	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Approved Date of Decision:

Decision: The Committee considered the case as per agenda. Based on the written recommendations of Technical Authority, Department of Industrial Policy & Promotion, furnished vide dated 13.11.'18, dated 28.11.2017, a committee decided to approve the case as under :-

Export Product - Residues Containing Fabric Samples (sizes as per application)
Quantity: 20,000 Nos.

Import Items

Sl.No.	Item Description	Quantity (as recommended)
1	Resin Binding Cotton (Cut size 1000)	1.05 Kg (Kg/Bl. contents in 1000 Nos.)
2	Formaldehyde	0.210 Kg (Kg/ Bl. Number)
3	Dimethylolethyl Urea Resin Cotton (Dedcoat)	0.210 Kg (Kg/ Bl. Number)
4	Cotton Fabric	1.05 Kg (Kg/ Bl. Number)
5	Packaging Material	1 Lot (Lot/ Bl. Number)

BLA concerned may take necessary action under Para 3.7 of EXIM as per above decision of NODRMS COMMITTEE.

116	Case No.0101PM-MAX/18/0044 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS BLA No. 101/MEMO/2018/BLA-44	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data, duly certified by Central Excise Bonded Bin. The case is to be fixed for 2.10.2018.

117	Case No.0101PM-MAX/18/0045 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS BLA No. 101/MEMO/2018/BLA-45	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data, duly certified by Central Excise Bonded Bin. The case is to be fixed for 2.10.2018.

118	Case No.0101PM-MAX/18/0046 DATE: 31/10/2018 00:00:00 GMT	Party Name: SHREE PHARMACEUTICALS PVT. LTD. BLA No. 101/MEMO/2018/BLA-46	Date of Hearing: 02.05.2018 at 11:00 AM Status: pending Date of Next Hearing: 09/10/2018 at 11:00 AM Status: pending	Status: Case Referred Date of Decision: 02/10/2018

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data, duly certified by Central Excise Bonded Bin. The case is to be fixed for 2.10.2018.

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